

SCHEDULE II FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SHREE SAI SMELTERS INDIA LIMITED

1.	NAME OF CORPORATE DEBTOR	Shree Sai Smelters India Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	01.06.2001
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	Registrar of Companies, Shillong
4.	CORPORATE IDENTITY NUMBER/ LIMITED LIABILITY IDENTIFICATION NO. OF CORPORATE DEBTOR	U27101ML2001PLC006538
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Rangsokona, 15 Mile, Byrnihat, G S Road, Ri Bhoi, Meghalaya-793101
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	25.01.2024
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	25.01.2024 (Order received by Liquidator on 31.01.2024)
8.	NAME AND THE REGISTRATION NUMBER OF THE RESOLUTION PROFESSIONAL ACTING AS AIP LIQUIDATOR	Sandeep Khaitan AIP Reg No.: IBBI/IPA-001/IP-P00532/2017-18/10957
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	Address: 2nd Floor, Sanmati Plaza, Christian Basti, G.S. Road, Guwahati, Assam – 781005. Email: khaitansandeep@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	Address: 2nd Floor, Sanmati Plaza, Christian Basti, G.S. Road, Guwahati, Assam – 781005. Email: khaitansandeep@gmail.com liqsssil@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	01.03.2024

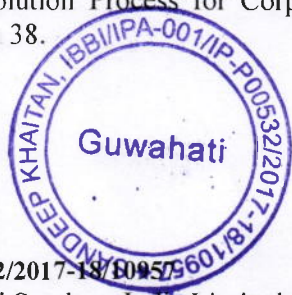
Notice is hereby given that the Hon'ble National Company Law Tribunal, Guwahati Bench has ordered the commencement of liquidation of Shree Sai Smelters India Limited on 25.01.2024 (Order received on 31.01.2024).

The stakeholders of Shree Sai Smelters India Limited are hereby called upon to submit a proof of their claims, on or before 01.03.2024, to the liquidator at the address mentioned against Sl. No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Sandeep Khaitan
IBBI/IPA-001/IP-P00532/2017-18/10957
Liquidator for Shree Sai Smelters India Limited
Guwahati